

ITEM NO.43

COURT NO.13

CORRECTED
SECTION XIS U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 13249/2017

(Arising out of impugned final judgment and order dated 27-07-2015 in SA No. 482/2015 passed by the High Court Of Judicature At Allahabad)

SHOBH NATH DUBEY (DEAD) THR. LRS.

Petitioner(s)

VERSUS

TARA DEVI & ANR.

Respondent(s)

Date : 08-01-2024 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE C.T. RAVIKUMAR
HON'BLE MR. JUSTICE RAJESH BINDAL

For Petitioner(s) Mr. R. Basant, Sr. Adv.
Mr. Divyanshu Sahay, Adv.
Ms. Shradha Narayan, Adv.
Mr. Nishant Sharma, Adv.
Mr. Akshay Sahay, Adv.
Mr. Rohtash Singh, Adv.
Mr. Ashutosh Chaturvedi, Adv.
Ms. Nishtha Vyas, Adv.
Mr. Rakesh K. Sharma, AOR

For Respondent(s) Mr. Bharat Singh, Adv.
Mr. Kshitiz Singh, Adv.
Mr. Amit Pawan, AOR

UPON hearing the counsel the Court made the following
O R D E R

Upon hearing learned counsel on both sides, we find an element of settlement. Furthermore, the fact that the dispute is between the relatives, hence, we are of the view that it is only befitting to relegate the parties for mediation to explore the possibility to settle the matter amicably.

In that view of the matter, the parties are directed to appear before the Coordinator of the Supreme Court Mediation Centre on

6.2.2024 at 10.00 a.m. The Coordinator shall appoint a Mediator to enable the parties to make an effort to settle the matter amicably.

List the matter on 16.4.2024 along with the Mediation Report.

(DR. NAVEEN RAWAL)
ASTT. REGISTRAR-cum-PS

(MATHEW ABRAHAM)
COURT MASTER (NSH)

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COURT NO.13

SECTION XI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

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